

[Mr. Speaker]

if so, what steps this House should take will also be recommended by the Committee in their report. I think that is enough for the present.

Shri Velayudhan: (Quilon cum Mavelikkara—Reserved—Sch. Castes): On a point of information, Sir. Are we taking into account anything appearing in the Press?

Mr. Speaker: Order, order. The hon. Member's question is entirely irrelevant. It is not anything in the Press that we are taking note of.

Shri Velayudhan: You gave a similar ruling.

Mr. Speaker: Order, order. The report in the Press distinctly mentions Mr. Sundarayya and it attributes to him certain statements in connection with a matter which is under investigation by the Privileges Committee, and admittedly, the House has not yet received the report of the Privileges Committee. It is therefore necessary, I think, to investigate the facts. Therefore, I said that the Committee will investigate as to whether Mr. Sundarayya did say so as a matter of fact, and if so, it is for the Committee to consider further the circumstances in which he said so and whether his statement constitutes a breach of privilege, and state what the recommendations of the Committee are. The report will be before the House and ultimately the House will decide.

Shri S. S. More (Sholapur): is not Mr. Sundarayya outside the purview of this House?

Mr. Speaker: No one in the Indian Union is outside the jurisdiction of this House.

Shri S. S. More: As far as this question is concerned?

Mr. Speaker: As far as the privileges are concerned. It is not competent for any person high or low, inside or outside the House, to act or speak in a manner which offends the dignity or interferes with the privileges of this House or any Member of this House. Let there be no misunderstanding or misapprehension that anybody, on the ground that he is not a Member of this House, is entitled to say anything about this House.

Shri S. S. More: Will the Committee go into the question of the responsibility of the *Times of India* people?

Mr. Speaker: That would be for the Committee. I do not want to anticipate that. The Committee will certainly examine whether Mr. Sundarayya said so. Then the *Times of India* comes. It has reported. If the Committee finds that Mr. Sundarayya did not say so, the burden will be heavily upon the *Times of India*.

ELECTION TO COMMITTEE

INDIAN COUNCIL OF MEDICAL RESEARCH

Mr. Speaker: I have to inform the House that upto the time fixed for receiving nominations for the Indian Council of Medical Research, six nominations were received. Subsequently four Members withdrew their candidature. As the number of the remaining candidates was thus equal to the number of vacancies in the Committee, I declare the following Members to be duly elected:

1. Dr. Satyaban Roy.
2. Dr. S. A. Ebenezer.

RESOLUTION RE LINGUISTIC STATES

Mr. Speaker: The House will now proceed with the further discussion on the resolution re Linguistic States moved by Shri Tushar Chatterjea on the 7th July, 1952. The time-limit, as hon. Members already know, is 15 minutes. The discussion will include the amendments moved.

शेठ गोविन्द दास : (मंडला-जबलपुर दक्षिण) : अध्यक्ष महोदय, जहाँ तक इस प्रस्ताव के सिद्धान्त का सम्बन्ध है मैं समझता हूँ कि इस सिद्धान्त से हम कांग्रेसवादी सभी सहमत हैं। परन्तु यह प्रस्ताव जो यह चाहता है कि इस मामले का निबटारा फ़ौरन किया जाय, मेरा यह विनम्र मत है कि इसका निबटारा वर्तमान परिस्थिति में तत्काल नहीं किया जा सकता।

मैं एक ऐसे प्रदेश से आता हूँ जहाँ दो भाषाएँ बोली जाती हैं, एक हिन्दी और दूसरी मराठी और जहाँ तक भाषा के आधार पर प्रान्तों के विभाजन का सम्बन्ध